

आयकर अपीलीय अधिकरण “जी” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“G” BENCH, MUMBAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing through Video Conferencing Mode)

1. आयकरअपील सं./ I.T.A. No.5659/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2010-11)
&
2. आयकरअपील सं./ I.T.A. No.4602/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2011-12)

ACIT-16(1) Room No.439, Aaykar Bhavan M.K. Marg, Mumbai-400 020.	<u>बनाम/</u> Vs.	M/s. Genx Entertainment Ltd. 1 st Floor, Bldg. No.14 Solitaire Corporate Park Guru Hargovinji Marg Chakala, Andheri(E), Mumbai-400 093.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AACCG-7831-Q		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

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3. आयकरअपील सं./ I.T.A. No.5452/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2010-11)
&
 4. आयकरअपील सं./ I.T.A. No.4282/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2011-12)
&
 5. आयकरअपील सं./ I.T.A. No.4498/Mum/2018
(निर्धारण वर्ष / Assessment Year: 2013-14)

M/s. Genx Entertainment Ltd. 1 st Floor, Bldg. No.14, Solitaire Corporate Park Guru Hargovinji Marg Chakala, Andheri(E) Mumbai-400 093.	<u>बनाम/</u> Vs.	ACIT-16(1) Room No.439, Aaykar Bhavan M.K. Marg Mumbai-400 020.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AACCG-7831-Q		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	Smt. Srilalitha - Ld. AR
Revenue by	:	Shri T.S.Khalsa – Ld. Sr. DR

सुनवाई की तारीख/ Date of Hearing	:	11/01/2021
घोषणा की तारीख / Date of Pronouncement	:	11/01/2021

आदेश / ORDER

Per Bench

1. During hearing of captioned appeals, the Ld. counsel for assessee submitted that the assessee has already opted for The Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme) 2020* for all the years and already received necessary certificate in Form No.3 from designated authority. The copies of the same have been placed on record. Accordingly, Ld. AR sought withdrawal of the appeals. The Ld. DR did not object to the same.
2. Keeping in view the fact that the assessee has already settled the dispute under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* for all the years, all these appeals stands dismissed as withdrawn with a liberty to the assessee as well as to the revenue to seek restoration of appeals in case declaration filed under the scheme is not accepted, for whatever reasons.
3. All the appeals stand dismissed in terms of our above order.

Order pronounced on 11th January, 2021.

Sd/-
(Mahavir Singh)
उपाध्यक्ष / **Vice President**

Sd/-
(Manoj Kumar Aggarwal)
लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 11/01/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.